GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 208
TO BE ANSWERED ON 01.12.2025

EPS-95

†208. SHRI BALYA MAMA SURESH GOPINATH MHATRE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government is contemplating to increase the minimum pension under EPS-95 from 1,000 to 7,500 per month;
(b) if not, the reasons therefor;
(c) the reasons for not given DA (Dearness Allowance) to pensioners under EPS-95, while the inflation rate is continuously increasing;
(d) whether the Government is taking any concrete steps to make it suitable for living as the present pension amount under EPS-95 scheme is insufficient for living;
(e) whether the Government has taken cognizance of the demands made by the organisations of EPS-95 pensioners; and
(f) if so, the action taken so far thereof?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)

(a) to (f): The EPS, 1995 is a "Defined Contribution-Defined Benefit" Social Security Scheme. The corpus of the Employees' Pension Fund is made up of (i) contribution by the employer @ 8.33 per cent of wages; and (ii) contribution from Central Government through budgetary support @ 1.16 per cent of wages up to an amount of Rs.15,000/- per month. All benefits under the scheme are paid out of such accumulations. The fund is valued annually as mandated under paragraph 32 of the EPS, 1995 and as per the valuation of the fund as on 31.03.2019, there is an actuarial deficit. However, the Government is providing a minimum pension of Rs. 1000 per month to the pensioners under the EPS, 1995 by providing budgetary support, which is in addition to the budgetary support of 1.16 per cent of wages provided annually towards EPS to Employees' Provident Fund Organisation (EPFO). The Government of India is committed to ensure maximum benefits for workers under the EPS-95 scheme, duly taking into consideration the health of the respective funds as well as the future liabilities thereon.

*****